IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. 639/93 T.A. No.

CORAM:

The Hon'ble

The Hon'ble

	DATE OF DECISION 17-12-1993				
	Shri Kutbuddin Siddi	Petitioner			
	Shri S. Bukhari		Advocate for the	Petitioner(s)	
	Versus				
	Union of India and	Others	Respondent		
		.,	Advocate for the	Respondent(s)	
Mr.	N.B.Patel	Vice	Chairman		
Mr.	K. Ramamoorthy	Member	(A)		

1. Whether Reporters of local papers may be allowed to see the Judgement?

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. Whether it needs to be circulated to other Benches of the Tribunal?

2. To be referred to the Reporter or not?

Kutbuddin S. Siddique 14, Bostan Society, Sarkhej Road, Ahmedabad.

Applicant

Advocate

Shri S. Bukhari

Versus

- Union of India Notice to be served through the Seneral Manager Western Railway, Churchgate, Bombay.
- The Chief Commercial Superintendent Western Railway Churchgate, Bombay. 2.
- The Divisional Railway Manager, Western Railway, Prataphagar, Baroda.

Respondents

Advocate

ORAL ORDER

In

O.A. 639/93

Date: 17-12-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Though A.D. Slip is not received back, the notice was issued on 11-11-1993 and must be deemed to have been served. The applicant and his advocate are not present. In the past also they were not present. Hence dismissed for default.

(K. Ramamoorthy)

Member (A)

Vice Chairman.

*AS.

4.5	<u> </u>	•A/639/93		
DATE	कार्यालय टिप्पणी OFFICE REPORT	अत्येष ORDER		
24.08.99	01 24 22 23	Mr. Shevde says that he will enter		
*		appearance for the responde-nts and als		
ende instanta ico Chekuma	or vis should has	file reply or adopt reply filed in anoth		
	not diled his	Adjourned to 15.09.99.		
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	Jasots.	(V. Ramakrishna) Vice Chairman		
stalaa	(1)	At the as the simulation of		
		At the request of Mr. Shevde, adjourned to externa.		
8/9/99		(A-S. Sanghvi) (V. Ramakrishven) Member (J) Vice chairman		
		Adjourned to 29/09/99		
		(A. S. Sanghvi) (V. Ramakrishnan) member (J) Vice Chahiman		
29.9.99		Place it before the special Bench		
		on 13.10.1999.		
		(A.S. Sanghavi) (V. Ramakrishnan) Member(J) Vice Chairman		
		vtc.		

Dat	Office Report	acto OR	DER toges estro	646	
			And the second s		
3.10.99		We find from the r	eply statement that		
		the so-called juni	ors were given		
		certain benefits a	s per the orders of		
		the Hon'ble Suprem	e Court which was		
		conveyed in letter	dated 14.3.91. We		
		find from the Anne	xure A-7 in OA/169/93		
		issued by the Divi	sional Office Baroda	that	
		there is a referen	ce to letter dated		
		14.3.91 of D.R.M.	(E) Baroda and in let	ter	
		of General Manager	dated 21.2.1991. Th	е	
		respondents should make available copies			
		of these letters a	nd also details of th	е	
		Supreme Court's ju	dgement.		
		Adjourned to 19	.11.1999.		
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		(A.S.Sanghavi)	(V.Ramakrishn	an)	
		Member (J)	Vice Chairman		
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	tally free Williams	detailed particula	ars especially whether the
		persons stated to	be junior to the applicant
			V.S.Joshi, K.S.Shah etc.
	emoVý		e in the order dated 4.6.92
i Graft			4 has undergone a selection
R.		process before pro	omotion to the scale of Rs 200
		3200 as to the rea	asons as to why the applicant
	4.3	was not given ben	nefit. A copy of the order
-25	copy of the order collecte	man be given to Mr	r. Shevde.
	by my N. S. Shorte	Adjourned to 14	1.12.99.
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			(V.Ramakrishnan) Vice Chairman
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		(A.S.Sanghavi) Member(J)	(V.Ramakrishnan) Vice Chairman
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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO./639/93 T.A.NO.

	DATE OF DECISION 2.3.2000
Kutbuddin S. Siddique	Petitioner
Mr. S.K.Bukhari	Advocate for the Petitioner [s]
Versus	
Union of India & Others	Respondent
Mr. N.S.Shevde	Advocate for the Respondent [s]
V.Ramakrishnan,	Vice Chairman
A.S.Sanghavi,	Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment?
- 2, To be referred to the Reporter or not ? No

CORAM

The Hon'ble Mr.

The Hon'ble Mr.

- g, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

Kutbuddin S.Siddique Residing at 14, Bostan Society Sarkhej Road, Ahmedabad-380 055.

Applicant

//Advocate: Mr. S.K.Bukhari//

Versus

- 1.Union of India (To be served through the General Manager (E) Western Railway Churchgate, Bombay 400020.
- 2. The Chief Commercial Superintendent Western Railway, Churchgate Bombay 400 020.
- The Divisional Rail Manager Western Railway, Pratapnagar Baroda 390 004.

Respondents

//Advocate: Mr. N.S.Shevde//

ORAL ORDER IN O.A./639/93

Dated 2.3.2000

Per Hon'ble Mr. V.Ramakrishnan, Vice Chairman:

We have heard Mr. Shevde for the Railway Administration and have also gone through materials on record. We have perused the relevant file shown to us by Mr. Shevde particularly the letter dated 28.4.98 from the D.R.M. Baroda to the Union giving reasons as to why some of the juniors to the present applicant were given promotion.

2. The applicant had joined Railway service in the Commercial Department as a Goods Clerk and rose to the level of Head Goods Clerk which was in the scale of Rs. 425-640 (revised

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scale 1400-2300) On account of restructuring orders as per the Railway Board letter dated 16.11.84 a number of posts upgraded to the higher level by reducing the posts at the lower level and a modified selection procedure was also laid down. As per this he was given promotion to thelevel of Chief Goods Clerk. He contends that some persons who according to him are his juniors were given proforma fixation of pay in the next higher grade of Rs.700-900 (revised scale Rs.2000-3200) and the same benefit has not been extended to him. The applicant has challenged the Circular dated 14.3.91 issued by the D.R.M. Baroda and also the order dated 4.6.92 giving proforma promotion to some other officials in the Raiųlway service w.e.f. 1.1.84 in the scale of Rs.2000-3200.

- 3. The Railways have resisted the claim holding that the applicant was in the scale of 1600-2660 at the time of retirement and has not appeared in the selection test for promotion to the scale of 2000-3200 and hence the benefit of promotion to the scale of 2000-3200 cannot be given to him.
- 4. We find that the applicant who was Head Goods Clerk was promoted retrospectively as Chief Goods Clerk in the scale of Rs.1600-2660 consequent to additional posts onaccount of restructuring orders. The Railway Board had prescribed in the restructuring orders a modified selection procedure to the effect

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shall stand modified in such cases to the extent that promotion will be based only on scrutinyof service records without holding any written or viva vo/ce test. It is also clarified that this is available only in respect of vacancies which were existing as on 1.1.84 and not in respect of vacancies which had accrued after that date.

The Railways have resisted the claim holding that the applicant was in the scale of 1600-2660 and has not appeared in the selection test for promotion to the scale of 2000-3200 and hence the benefit of promotion to the scale of 2000-3200 cannot be given to him.

- 5. We may mention here that some general candidates had approached the Supreme court contending that the SCs and STs cannot be given reservation in excess of the prescribed percentage of 15% or 7 1/2% as the case may be in the entire cadre irrespective of vacancies in a particular recruitment. Some interim directions were given and consequent to such interim directions General Manager, Western Railway had issued an order dated 21.2.91 as at Annexure A-3. The relevant portion of this order reads as follows:-
- "I) Those SC/ST employees who were promoted with effect from 1.1.84, in excess of their prescribed percentage (i.e. 15 SC and 7 and half percent ST in contravention to the Board 's instructions envisaged in their letter No. 85 E (SCT)49/2 dated 26.2.1985 circulated under GM(E) CCG's letter No. E (SCT) 220/15 (I) (Court Cases dt.12.3.1985 (PS No. 71/85) are to be adjusted

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against the future vacancies and no recoveries are to be made from them.

II) The senior persons who could not be promoted against upgraded post with effect from 1.1.84 may be given proformage position only vis a vis their juniors, who have been promoted after 12.3.1985 and actual payment at the enhanced rate be made from the date of physically shouldering responsibility".

6. From the persual of these orders it is seen that some additional posts become available in the grade of Rs.2000-3200 for general candidates w.e.f. 1.1.84 which is the date from which the restructuring orders took effect. The applicant had retired on 31st October 1990 as seen annexure at A-6 and while the Railway Board issued the orders in Feb.1991 consequent to the interim directions of the Supreme Court. A number of persons in the grade of Rs.1600-2660 were considered for the level of Rs.2000-3200 and these are Y.T.Modi, V.S.Joshi and K.S.Shah.etc. and they were promoted to the level of Rs.2000-3200 by the order dated 4.6.92. The applicant had retired well before the date on which the Railways letter dated 21.2.91 was issued and such a letter is in the nature of a new decision. We also note that order of 4.6.92 while giving proforma promotion to the afficient from 1.1.84 gives them actual financial benefit only w.e.f. the date of shouldering the responsibility. The applicant could not get the actual financial benefit and he retired prior to that date. In the circumstances the claim of the applicant that his pay should be stepped up at higher

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stage or he should be given the pay at higher level in the scale of Rs.2000-3200 cannot be agreed to.

7. In the light of the foregoing discussion we hold that the O.A. is devoid of merit and we dismiss the O.A. without any orders as to costs.

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(A.S.Sanghavi) Member (J) (V.Ramakrishnan) Vice Chairman

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